



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III**MEETING No.** NC/3/MEET/May/202425/3**DATED:** 16/05/2024Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. RAs shall also ensure compliance of SION, General Notes and Chapter Notes wherever applicable.
- V. RAs shall ensure that authorization is issued or redeemed based on the wastages/consumption as retified by the Committee or as wastages claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16; Para 4.21; and Para 4.51 of HBP shall be made.

Meeting No. NC/3/MEET/May/202425/3 dated 16/05/2024 of Norms Committee - III for the year 2024-25 was held on 16/05/2024 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Rakesh Kumar, Addl. DGFT	DGFT(HQ)

2	Shri Raman Kumar, Deputy DGFT	DGFT(HQ)
3	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
4	Shri Nand Lal, Technical Expert	Consultant (Chemical)
5	Shri Uttam Dey Sarkar, ASO	DGFT (HQ)

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/May/202425/3
Case Status	Case Rejected
Party Name	MEDREICH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006691AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the request of firm for fixation of ad-hoc norms and it was observed that the firm had neither attended the Personal Hearing nor intimated to the Committee. Hence, it was decided to reject the application of the firm.	

Case No.	2 / NC/3/MEET/May/202425/3													
Case Status	Case Approved													
Party Name	INCHEM LABORATORIES PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024													
HQ File Number	HQRNORM APPLY 00005925AM24													
RA File Number	NA													
Licence No and Date	0910065335/08/08/2017													
Norms Committee Decision:														
Shri A Suresh, Plant In-charge of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less: -														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Tiemonium Methyl Sulfate</td><td>1 kg.</td><td>1</td><td>2-Acetyl thiophene</td><td>0.75 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Tiemonium Methyl Sulfate	1 kg.	1	2-Acetyl thiophene	0.75 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Tiemonium Methyl Sulfate	1 kg.	1	2-Acetyl thiophene	0.75 kg.										
Note: The above norms are for regularization and closure purposes only.														
RA concerned may take further necessary action as per the above decision of NC														

Case No.	3 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CONCORD BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM REVIW00008666AM24
RA File Number	082404000101 AM20
Licence No and Date	0810145581/27/06/2019
Norms Committee Decision: Shri Mayur Kansara, Manager (Finance) and Shri Anand Dhiman representative of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- 1. Molecular weight of input and output products. 2. Percentage yield on the molar basis with technical justification. 3. Revised GST certificate to account for the entire balanced quantity.	

Case No.	4 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM REVIW00006628AM24
RA File Number	092404000024 AM21
Licence No and Date	0910068681/28/04/2020
Norms Committee Decision: The Committee considered the case as per the agenda and it has been observed that the firm could not attend the PH and this was the first opportunity only. Therefore, the committee has decided to grant one more opportunity to the firm for a Personal Hearing with relevant documents/information.	

Case No.	5 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00192148AM22
RA File Number	03AA04091496 AM22
Licence No and Date	0311007180/23/09/2021
Norms Committee Decision: Dr. Anand Kumar Pandey, Sr. GM (R&D) and Shri P. Edward, Sr. Manager (Licensing) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- 1. Complete batch chemical reaction showing the description of export and import items along with percentage yield on a molar basis. 2. Certificate of Analysis (CoA) of import item to explain the complete description of import item No.1	

Case No.	6 / NC/3/MEET/May/202425/3										
Case Status	Case Approved										
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024										
HQ File Number	HQRNORM REVIW00000165AM24										
RA File Number	03AX04000308 AM22										
Licence No and Date	0311009920/30/12/2021										
Norms Committee Decision:											
Dr. Anand Kumar Pandey, Sr. GM (R&D) and Shri P. Edward, Sr. Manager (Licensing) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the Committee considered the case as per agenda and took a cue from the earlier decision for the same export product/import item in meeting No. NC/3/MEET/Jan/202324/20 dated 18/01/2024 against Advance Authorisation No. 0311004745 dated 19/06/2021, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol.1 as per details given below or as applied by the firm, whichever is less:-											
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)</td><td>1 kg.</td><td>1</td><td>MEROPENEM NON STERILE MEROPENEM TRIHYDRATE NON STERILE</td><td>0.8968 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg.	1	MEROPENEM NON STERILE MEROPENEM TRIHYDRATE NON STERILE	0.8968 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg.	1	MEROPENEM NON STERILE MEROPENEM TRIHYDRATE NON STERILE	0.8968 kg.							

(Containing NLT 84% Sterile Meropenem)		2	Packing Materials: ALUMINIUM CANISTER(5KG) /ALUMINIUM BOTTLE ANODIZED 2M(20L000T.8020XY)(ONE SET CONTAINS ONE CANISTER /	Relevant, as per Packing Policy and General Notes.
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RA concerned may take further necessary action as per above decision of NC

Case No.	7 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00346268AM22
RA File Number	34AX04000204 AM22
Licence No and Date	3411001767/07/02/2022

Norms Committee Decision:

Shri Saibal Mukherjee, General Manager and Ms. G. Sherly, Manager of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm, as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Azithromycin Tablets USP 250 mg tab	1 Number	1	Erythromycin Thiocyanate (ON 100% ACTIVITY)	587.92 mg
		2	Hydroxylamine HCL	269.91 mg.
		3	Methanol	801.72 mg.

		4	Methylene Chloride	828.44 mg.
		5	Platinum Metal	0.563 mg.
		6	Acetone	1897.00 mg.
Azithromycin Tablets USP 500 mg tab	1 Number	7	Erythromycin Thiocyanate (ON 100% ACTIVITY)	1175.85 mg.
		8	Hydroxylamine HCL	539.82 mg.
		9	Methanol	1603.44 mg.
		10	Methylene Chloride	1656.88 mg.
		11	Platinum Metal	1.127 mg.
		12	Acetone	3794.8 mg.
Azithromycin Tablets USP 600 mg tab	1 Number	13	Erythromycin Thiocyanate (ON 100% ACTIVITY)	1411.00 mg.
		14	Hydroxylamine HCL	647.80 mg.
		15	Methanol	1924.14 mg.
		16	Methylene Chloride	1988.28 mg.
		17	Platinum Metal	1.353 mg.
		18	Acetone	4553.80 mg.

Note: (i) The ad-hoc norms is fixed as per existing SION A-2440.
(ii) No repeat Advance Authorisation to be issued on the existing norms.

(iii) The committee decided to examine the SION for Azithromycin Dihydrate for revision.

RA concerned may take further necessary action as per the above decision of NC

Case No.	8 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00380949AM22
RA File Number	34AX04000157 AM22
Licence No and Date	3411001935/09/03/2022
Norms Committee Decision: Shri Saibal Mukherjee, General Manager and Ms. G. Sherly, Manager of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the Committee decided to defer the case till revised data is analyzed for revision of SION.	

Case No.	9 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00001959AM23
RA File Number	03AX04002151 AM23
Licence No and Date	0311016241/11/07/2022
Norms Committee Decision: Dr. Anand Kumar Pandey, Sr. GM (R&D) and Shri P. Edward, Sr. Manager (Licensing) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- i. Complete batch chemical reaction showing the description of export and import items along with percentage yield on a molar basis.	

Case No.	10 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM REVIW00008151AM24
RA File Number	03AX04002952 AM23
Licence No and Date	0311017587/08/09/2022

Norms Committee Decision:

Shri Mohit Agrawal, GM (IL) and others of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less:

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Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets (Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets)	1 Number	1	(R)-3-AMINO-1-BUTANOL	19.635 mg.
		2	1-(2,2-dimethoxyethyl)-5-methoxy-6(methoxycarbonyl) 4-oxo-1,4-dihydropyridine-3-carboxylic acid	Indigenously procured
		3	Lithium bromide anhydrous	Indigenously procured
		4	(R)-9-(2-phosphonomethoxy propyl)-adenine	205.02 mg.
		5	LAMIVUDINE	Indigenously procured

RA concerned may take further necessary action as per above decision of NC

Case No.	11 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00003283AM23
RA File Number	03AX04003060 AM23
Licence No and Date	0311018071/22/09/2022

Norms Committee Decision:

Dr. Anand Kumar Pandey, Sr. GM (R&D) and Shri P. Edward, Sr. Manager (Licensing) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee considered the case as per agenda and taking cue from the earlier decision for the same export product/import item in meeting No. NC/3/MEET/Jan/202324/20 dated 18/01/2024 against Advance Authorisation No. 0311004745 dated 19/06/2021, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol.1 as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE) (Containing NLT 84% Sterile Meropenem)	1 kg.	1	MEROPENEM NON STERILE MEROPENEM TRIHYDRATE NON STERILE	0.8968 kg.
		2	Packing Materials: ALUMINIUM CANISTER(5KG) /ALUMINIUM BOTTLE ANODIZED 2M(20L000T.8020XY)(ONE SET CONTAINS ONE CANISTER /	Relevant, as per Packing Policy and General Notes.

RA concerned may take further necessary action as per above decision of NC

Case No.	12 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM REVIW00008388AM24
RA File Number	03AX04004899 AM23
Licence No and Date	0311020446/03/01/2023

Norms Committee Decision:

Shri Mohit Agrawal, GM (IL) and others of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less:

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Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets (Lamivudine 300mg +Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets)	1 Number	1	(R)-3-AMINO-1-BUTANOL	19.635 mg.
		2	1-(2,2-dimethoxyethyl)-5-methoxy-6(methoxycarbonyl) 4-oxo-1,4-dihydropyridine-3-carboxylic acid	Indigenously procured.
		3	(R)-9-(2-phosphonomethoxy propyl)-adenine	205.02 mg.
		4	LAMIVUDINE	Indigenously procured.

RA concerned may take further necessary action as per above decision of NC

Case No.	13 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00005568AM23
RA File Number	34AX04000926 AM23
Licence No and Date	3411003231/05/01/2023

Norms Committee Decision:

Shri Saibal Mukherjee, General Manager and Ms. G. Sherly, Manager of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Azithromycin Tablets USP 250 mg tab	1 Number	1	Erythromycin Thiocyanate (ON 100% ACTIVITY)	587.92 mg
		2	Hydroxylamine HCL	269.91 mg.
		3	Methanol	801.72 mg.
		4	Methylene Chloride	828.44 mg.
		5	Platinum Metal	0.563 mg.
		6	Acetone	1897.00 mg.
Azithromycin Tablets USP 500 mg tab	1 Number	7	Erythromycin Thiocyanate (ON 100% ACTIVITY)	1175.85 mg.
		8	Hydroxylamine HCL	539.82 mg.
		9	Methanol	1603.44 mg.
		10	Methylene Chloride	1656.88 mg.
		11	Platinum Metal	1.127 mg.
		12	Acetone	3794.8 mg.

Azithromycin Tablets USP 600 mg tab	1 Number	13	Erythromycin Thiocyanate (ON 100% ACTIVITY)	1411.00 mg.
		14	Hydroxylamine HCL	647.80 mg.
		15	Methanol	1924.14 mg.
		16	Methylene Chloride	1988.28 mg.
		17	Platinum Metal	1.353 mg.
		18	Acetone	4553.80 mg.

Note: (i) The ad-hoc norms fixed as per existing SION A-2440.

(ii) No repeat Advance Authorisation to be issued on the existing norms.

(iii) SION for Azithromycin Dihydrate and their intermediates are pending for revision.

RA concerned may take further necessary action as per the above decision of NC

Case No.	14 / NC/3/MEET/May/202425/3
Case Status	Case Approved
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM REVIW00008389AM24
RA File Number	03AX04005022 AM23
Licence No and Date	0311020561/09/01/2023

Norms Committee Decision:

Shri Mohit Agrawal, GM (IL) and others of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less:

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Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets (Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets)	1 Number	1	(R)-3-AMINO-1-BUTANOL	19.635 mg.
		2	1-(2,2-dimethoxyethyl)-5-methoxy-6(methoxycarbonyl) 4-oxo-1,4-dihydropyridine-3-carboxylic acid	70.125 mg.
		3	(R)-9-(2-phosphonomethoxy propyl)-adenine	205.02 mg.
		4	LAMIVUDINE	306.00 mg.

RA concerned may take further necessary action as per above decision of NC

Case No.	15 / NC/3/MEET/May/202425/3			
Case Status	Case Approved			
Party Name	MACLEODS PHARMACEUTICALS LTD			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024			
HQ File Number	HQRNORM REVIW00008390AM24			
RA File Number	03AX04005710 AM23			
Licence No and Date	0311021583/24/02/2023			
Norms Committee Decision:				
Shri Mohit Agrawal, GM (IL) and others of the firm had attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, the committee has decided to fix ad-hoc norms on the basis of information provided by the firm as under, or as applied whichever is less:				
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Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Lamivudine 300mg + Tenofovir	1 Number	1	(R)-3-AMINO-1-BUTANOL	19.635 mg.

disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets (Lamivudine 300mg + Tenofovir disoproxil Fumarate 300mg + Dolutegravir Sodium 50mg tablets)		2	1-(2,2-dimethoxyethyl)-5-methoxy-6(methoxycarbonyl)4-oxo-1,4-dihydropyridine-3-carboxylic acid	70.125 mg.
		3	(R)-9-(2-phosphonomethoxy propyl)-adenine	205.02 mg.
		4	LAMIVUDINE	306.00 mg.

RA concerned may take further necessary action as per above decision of NC

Case No.	16 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00001008AM24
RA File Number	03AX04000694 AM24
Licence No and Date	0311023767/22/05/2023
Norms Committee Decision: Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. Density of import items.	

Case No.	17 / NC/3/MEET/May/202425/3
Case Status	Case Rejected
Party Name	REMEDIUM LIFECARE LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00006031AM24
RA File Number	03AX04002475 AM24
Licence No and Date	0311027606/04/10/2023
Norms Committee Decision:	
The Committee considered the request of firm for fixation of ad-hoc norms and it was observed that the firm had neither attended the Personal Hearing nor intimated to the Committee. Hence, it was decided to reject the application of the firm.	

Case No.	18 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006479AM24
RA File Number	03AX04003049 AM24
Licence No and Date	0311028247/27/10/2023
Norms Committee Decision:	
Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- i. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. ii. Density of import items.	

Case No.	19 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006571AM24
RA File Number	03AX04003274 AM24
Licence No and Date	0311028380/01/11/2023

Norms Committee Decision:

Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:-

- I. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages.**
- II. Density of import items.**

Case No.	20 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006570AM24
RA File Number	03AX04003275 AM24
Licence No and Date	0311028379/01/11/2023

Norms Committee Decision:

Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:-

- i. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages.**
- ii. Density of import items.**

Case No.	21 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006599AM24
RA File Number	03AX04003360 AM24
Licence No and	0311028414/02/11/2023

Date	
Norms Committee Decision: Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- i. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. ii. Density of import items.	

Case No.	22 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00006592AM24
RA File Number	03AX04003362 AM24
Licence No and Date	0311028404/02/11/2023
Norms Committee Decision: Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- I. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. II. Density of import items.	

Case No.	23 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024

HQ File Number	HQRNORM APPLY 00006591AM24
RA File Number	03AX04003361 AM24
Licence No and Date	0311028403/02/11/2023
Norms Committee Decision: Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- I. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. II. Density of import items.	

Case No.	24 / NC/3/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202425/ 3 and 16/05/2024
HQ File Number	HQRNORM APPLY 00007599AM24
RA File Number	03AX04004373 AM24
Licence No and Date	0311029682/27/12/2023
Norms Committee Decision: Shri Kedar Pandya, Sr. Manager (Logistics), Shri Chetan Moyal, Manager (CQA) and Shri Anil Kumar, Head (Project) of the firm attended the Personal Hearing and explained the case. The Committee heard the explanation of the Representative of the firm and after due deliberation, it was directed to the firm to furnish the following information/documents for further consideration:- I. Master Batch Formula (MBF) for all export item showing the net content of import item in the export without claiming any wastage or overages. II. Density of import items.	